

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 140/TT/2020

Date: 19.05.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block for Asset-I: 315 MVA, 400/220/33kV 3-phase Spare ICT at Raipur S/S, (DOCO: 01.07.2012); Asset-II: 315 MVA, 400/220/33kV 3-Phase Spare ICT at Pune S/S, (DOCO: 01.07.2012); Asset-III: 420kV, 80 MVAR 3-Phase Shunt Reactor at Wardha S/S, (DOCO: 01.08.2012); Asset-IV: 315 MVA, 400/220/33 KV 3-Phase Spare Transformer at Dehgam S/S, (DOCO: 01.09.2012); Asset-V: 315 MVA, 400/220/33 KV 3-Phase Spare Transformer at Jabalpur, (DOCO: 01.09.2012)', Asset-VI: 400 kV, 125 MVAR 3-Phase Spare Reactor at Itarsi (DOCO: 01.01.2013) under Provision of Spare ICTs and Reactors in Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 10.6.2020:-

2014-19 period

a) Additional Capitalisation:

1. Justification for additional capital expenditure of ₹164.35 lakh during 2015-16 as the same had not been claimed in Commission's order for 2014-19 period towards undischarged liabilities.
2. Confirmation that the additional capital expenditure of ₹ 90.59 lakh in Asset III is within cut-off date or after cut-off date.

b) Detailed justification for claiming additional capital expenditure for combined

asset after cut-off date in accordance with Regulation 14 (3) (v) including but not limited to the following details:

1. Estimated package wise breakup of total cost for which the payments have been withheld
 2. Breakup of undischarged liabilities with respect to each package
 3. Package wise reasons for withholding of such payments
 4. Package wise reasons for eventual release of such payments
- c) Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).

2019-24 period

- d) Confirmation whether any further 'previously recognized liabilities' remain to be discharged for 2019-24 period, since no add cap has been claimed for this period.

Forms

- e) Flow of liabilities statement as per enclosed Annexure-I.
 - f) Form 13 (Break up of Initial Spares).
 - g) Form 5 (Element Wise Break Up of Project/Asset/Element cost of Transmission System).
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

